

**COURT-II**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**Appeal No. 26 of 2014 & IAs 44/14 & 45 of 2014**

**Dated : 24<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**Vidarbha Industries Association ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma  
Mr. Sharad Sharma

Counsel for the Respondent(s) : Mr. Smir Malik MSEDCL (Rep)  
Mr. Buddy A. Ranganadhan

**ORDER**

The impugned order in the Appeal was challenged in Appeal No. 295 of 2013 on which the judgment has been passed by Court-I of this Appellate Tribunal on 22<sup>nd</sup> August, 2014. Therefore, we feel that this Appeal may also be heard by the same Bench. Accordingly, the matter may immediately be put up before the Hon'ble Chairperson through Registry for appropriate orders.

**(Justice Surendra Kumar)  
Judicial Member  
rkt**

**(Rakesh Nath)  
Technical Member**